## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH, AHMEDABAD

		NA/M.A / J.A./	198
	*		Applicant (s).
			Adv. for the Petitioner (s).
		Versus	
-	y		Respondent (s).
a e			Adv. for the Respondent (s).

31 E		Respondent (s).
SR. NO.	DATE.	ORDERS,
-	1990	
	6/6	Today case is on Board before
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		as per proceduse
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		en 24/9/90.
		In Charge Roghtans
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SR NO.	DATE.	ORDERS,
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## OA/677/87

CORAM : HON BLE MR. P.H. TRIVEDI : VICE CHAIRMAN

HON'BLE MR. P.M. JOSHI : JUDICIAL MEMBER

## 6/1/1988

Heard Mr. N.J. Mehta and Mr. N.S. Shevde learned counsel for the applicant and the respondent respectively. Pending admission, issue notice on the respondent returnable within 45 days from the date of this order. Applicant to implead persons likely affected by the relief sought. Mr. Sheved to reply within 45 days. 15 days time limited for impleading. The case is posted on February 16, 1988.

( P.H. TRIVEDI ) VICE CHAIRMAN

( P.M. JOSHI )
JUDICIAL MEMBER

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